MoU ON ACADEMIC COOPERATION

QUESTION

4005. SHRI PRADEEP MAJHI:
SHRI KISHNBHAI V. PATEL:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Indian Institute of Corporate Affairs has signed any Memorandum of Understanding (MoU) with National Law School of India University to establish collaborative academic cooperation;

(b) if so, the details thereof and the salient features of the MoU; and

(c) the extent to which this MoU is likely to help research and rolling out innovative courses?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री सचिन पार्लट)

(a) Yes, Madam. The Indian Institute of Corporate Affairs has signed an MoU with National Law School of India University, Bangalore on December 28, 2012.

(b) Under the terms of the MoU, the two parties will, interalia,

(i) collaborate with a view to award degrees, diplomas, certificate and other courses in areas such as corporate social responsibility, finance, competition policy and law, etc.

(ii) promote research by doctoral students/Ph. D candidates.

(iii) organize certificate courses for students and corporate bodies,

(iv) engage in research or training programmes sponsored by funding agencies,

(v) Provide research/expert advice to government and other statutory authorities,

(vi) Collectively bid for national/international research projects, etc.

(c) By providing for collaborative development and roll out of courses, research, faculty and student exchange, organizing seminars and conferences in the area of corporate affairs, the MoU is likely to serve the cause of research as well as development of innovative courses esp. in the field of corporate social responsibility, finance, competition policy and law, economic regulation, corporate laws, etc.

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